

(24)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : AT HYDERABAD.

* * *

D.A. 1031/91

Dt. of Decision : 16.3.94

1. Gopi Rama Krishna
2. Nella Murali
3. Ithi Venkata Rao
4. Vaddadi Venkata Raju
5. Abdul Rehman
6. Allu Das
7. Sambara Krishna Murthy
8. Doddi Suryanarayana
9. Smt. S. Mateheswari
10. Doddi Sankara Rao
11. Smt. Gedda Pydithalli
12. B. Suramma

.. Applicants

Vs

1. The Chief Post Master-General
Abids, Hyderabad.
 2. The Post Master General
Visakhapatnam Region,
Visakhapatnam - 3
 3. The Senior Superintendent of post
Offices, Visakhapatnam - 1
- .. Respondents

Counsel for the Applicants : Mr. M.P. Chandramouli

Counsel for the Respondents : Mr. N.V. Ramana, A.O. CGSC

CORAM:

THE HON'BLE JUSTICE SHRI V. NEELADRI RAO : VICE CHAIRMAN
THE HON'BLE SHRI A. B. GORTHI : MEMBER (ADMN.)

(25)

OA 1031/91

J U D G E M E N T

I AS PER SHRI V. NEELADRI RAO, VICE-CHAIRMAN I

Heard Shri M.P. Chandra Mouli, learned counsel for the applicant and also Shri N.V. Ramana, learned standing counsel for the respondents.

2. All the 12 applicants are working as Part time employees in the Postal Department. They have filed this OA praying for direction to the respondents to regularise services of the applicants in Group 'D' category with the respective dates of their initial appointment with all consequential benefits like seniority, increments, bonus, promotions and arrears of pay.

3. The applicants in OAs 912/92 and 961/92 on the file of this Bench i.e. Hyderabad Bench prayed for issuance of writ of mandamus directing the respondents to confer temporary status as Sweeper/Farash from 29.11.89 pending absorption in Group D posts. The applicants in those OAs have been working as part-time casual labourers from the year 1975 in the Postal Department. Therein they relied upon the scheme dated 12.4.91 issued by the President and it was described as Casual Labourers (Grant of Temporary status and regularisation) Scheme. By order dated 7.6.93, of which full Bench/both of us are Members, directed the

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respondents therein to confer upon the applicants temporary status in Group D post from 2.11.89 pending their absorption in Group D posts in accordance with the Casual Labourer (Grant of Temporary status and regularisation) Scheme.

It was also stated therein that the applicants in those two OAs will not be entitled to any arrears of emoluments arising out of the said direction till the date of filing of the respective applications.

4. The learned counsel for the applicants herein submitted that as these applicants are situated similar to the applicants in OAs 912/92 and 961/92, they should be given the same benefit given as per the order dated 7.6.93 in those two OAs.

5. But the learned standing counsel for the respondents submitted that the above order was stayed by the Supreme Court as per order in SLP No. 15559/15560 of 1993 on 20-9-93.

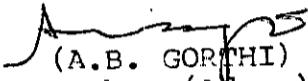
6. In these circumstances it is just and proper to dispose of this OA by the following order:

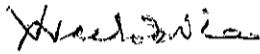
" As it is not in controversy that the applicants herein are part time employees of the Postal Department since a number of years just as the applicants in OAs 912/92 and 961/92, the applicants herein have to be given the temporary status in Group D posts from 2.11.89 pending their absorption in

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Group D posts in accordance with Casual Labourer (Grant of Temporary status and regularisation) scheme dated 12.4.91 with monetary benefit from the date of filing of this OA i.e. 6.11.91 in case the SLP is going to be dismissed. If the said SLP is going to be allowed, this OA stands to be dismissed.

No costs.


(A.B. GORATHI)
Member (Admn.)


(V. NEELADRI RAO)
Vice-Chairman

Dated the 16th March, 1994

Open court dictation

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Deputy Registrar (J)CC

To

1. The Chief Postmaster General, Abids, Hyderabad.
2. The Postmaster General, Visakhapatnam Region, Visakhapatnam-3.
3. The Senior Superintendent of Post Offices, Visakhapatnam-1.
4. One copy to Mr. M. P. Chandramouli, Advocate, CAT.Hyd.
5. One copy to Mr. N. V. Ramana, Addl. CGSC.CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

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CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(AD)

AND

THE HON'BLE MR.TCCHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : M(ADMIN)

Dated: 16-3-1994

ORDER/JUDGMENT

H.A/R.A./C.A/No.

in
O.A.No. 1031/91

T.A.No. (w.p.)

Admitted and Interim Directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

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